

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Application No. O.A. 190 of 2006.

Applicant(s) Smt. Nandini Das Respondent(s) Union of India &amp; Others.

Advocate for Applicant(s) M/s. B. S. Tripathy Advocate for Respondent(s)

M. K. Ratho  
J. Patel

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of R.S.55 filed. Copy served. For favour of Registration please as per memo</p> <p>2/3/06 S.O.(T) 2/3/06 DR 2/3/06 S.O.(T) 2/3/06 DR 2/3/06 For Admonition copy served.</p> <p>2/3/06 Bennet</p>	<p><b>REGISTER</b> Heard Regd. 02.03.06. Order dated: 03.03.2006</p> <p>Heard Mr. B.S.Tripathy, Lt. Counsel appearing for the Applicant and Mr. R.C.Rath, Lt. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.</p> <p>Being aggrieved by the communications under Annexure-A/8 dated 06.02.2006 and Annexure-A/9 dated 08.02.2006 of the Principal of Mixed Higher Secondary School of East Coast Railways at Khurda Road, the Applicant has filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985.</p> <p>Mere existance of a grievance is not enough</p>

ressing the grievances before the higher

colleague and if no response  
is given to the higher authority  
may be sent to the  
R  
B

7-3-06

J  
S.O.(J)  
2/3/06

authorities. In the present case, without challenging the orders of the Principal before the higher authorities, the Applicant has rushed to this Tribunal. Thus, without exhausting alternate remedy, the Applicant has approached this Tribunal, in the present Original Application.

In the aforesaid premises, the Applicant is to make redressal of her grievances before her higher authorities. By granting the aforesaid liberty to the Applicant to approach her higher authorities (for redressal of her grievances), this Original Application stands disposed of.

Send copies of this order to the Respondents, along with copies of the Original Application, and a free copy of this order be sent to the Applicant in the address given in the Original Application.

Free copies of this order be also supplied to the Ld. Counsel for both the parties.

03/03/06  
Member (Judicial)